

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 120/2012 (Suo-motu)**

**Coram**

**Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member**

**DATE OF ORDER: 9.4.2012**

**In the matter of**

Non-compliance of para 19 of order dated 27.9.2011 in Adjudication Case No. 3/2010 by Haryana Vidyut Prasaran Nigam Limited, Panchkula.

**And**

**In the matter of**

Haryana Vidyut Prasaran Nigam Limited, Panchkula  
Chairman and Managing Director, Haryana Vidyut Prasaran Nigam  
Limited, Panchkula **Respondents**

**ORDER**

The Adjudicating Officer in its order dated 27.9.2011 in Adjudication Case No. 3/2010 had observed as under:

*"19. From the details given above, it is established that the respondent did not comply with the directions of NRLDC under section 29 (2) and 29 (3) of the Act, given through above mentioned 7 numbers "B" messages and 1 number "C" message. Therefore, under the provisions of section 29(6) and 143 (2) of the Act, 2003, I impose the penalty of ₹ one lakh on the respondent for each of the aforesaid eight instances of non-compliance of the message by NRLDC. The respondent is directed to deposit the penalty within one month from the date of issue of this order"*



2. It has been noted that the first respondent has not paid the penalty of ₹ one lakh for each of the eight instances of non-compliance of the message by NRLDC, which was payable by 27.10.2011 despite issue of reminder dated 8.2.2012.

3 From the above facts, it emerges that the respondent has not complied with the directions of the Adjudicating Officer contained in order dated 27.9.2011 for payment of penalty within one month from the date of issue of the order. The first respondent is directed to show cause, latest by 20.4.2012, as to why action under Section 142 of the Electricity Act, 2003 should not be taken against it for non-compliance of order dated 27.9.2011. The second respondent is also directed to explain as to why he should not be held personally liable for non-compliance with our order dated 27.9.2011.

4. The matter shall be listed on 26.4.2012 for further directions.

5. The representative of the Northern Regional Load Dispatch Centre shall assist the Commission in the proceedings.

Sd/-  
**(M.DEENA DAYALAN)**  
MEMBER

sd/-  
**(V.S.VERMA)**  
MEMBER

sd/-  
**(S.JAYARAMAN)**  
MEMBER

sd/-  
**(Dr. PRAMOD DEO)**  
CHAIRPERSON